

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 182 of 2017 in C.P. No. 43/241-242/NCLT/AHM/2017


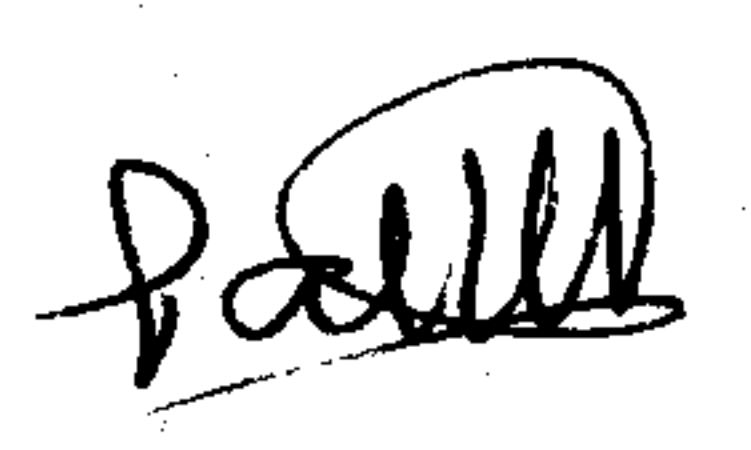
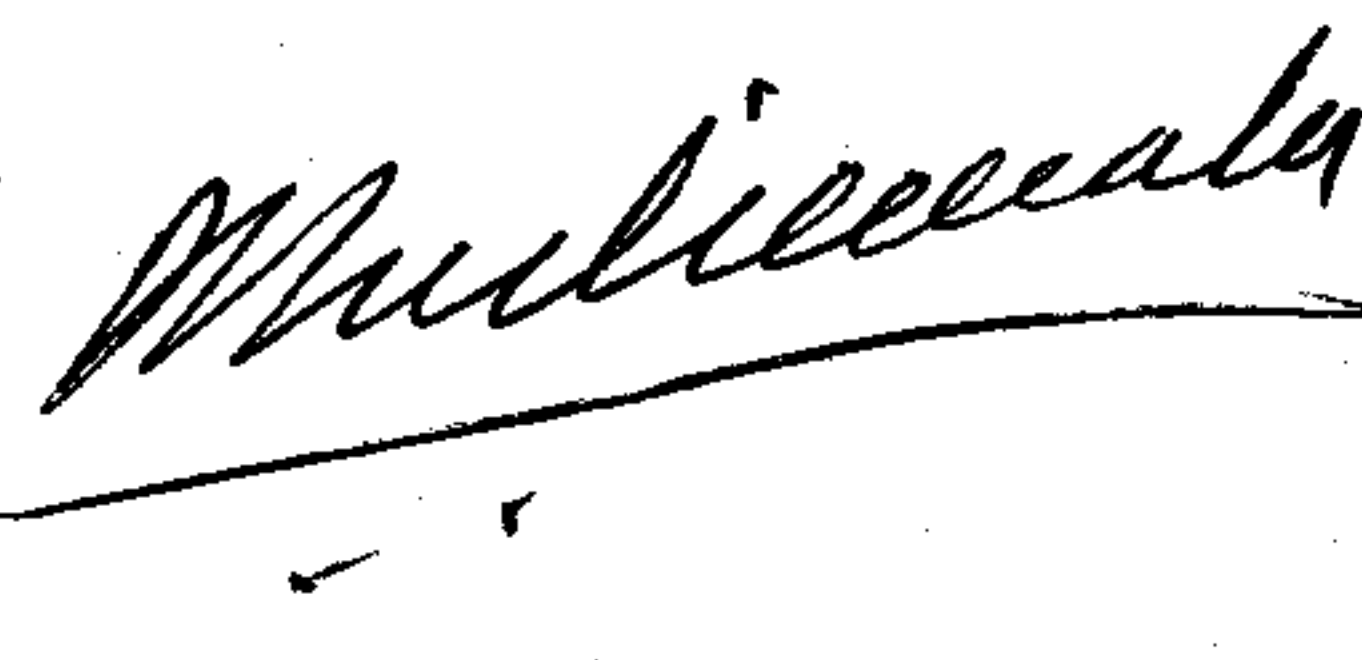
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

Name of the Company: Vadilal Chemicals Ltd.  
V/s.  
Vadilal Enterprises Pvt Ltd. & Ors.


Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raheel Patel,	Advocate	Applicant/ Orig. Respondent	
2.	Parth Contractor	Adv	Dr. Deep - No. 2, 4, 5	
3.	PAVAN S. GODIAWALA SANDEEP SINGHI	Advocates	Respondents	

**ORDER**

Learned Advocate Mr. Raheel Patel present for Applicant/ Original Respondent.  
Learned Advocate Mr. Parth Contractor present for Original Respondents no. 2, 4 and 5. Learned Advocate Mr. Sandeep Singhi present for Original Respondents.  
Learned Advocate Mr. Pavan Godiawala present for Original Respondents.

At request of Learned Counsel for Applicant, list the matter on 19.07.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 11th day of July, 2017.